



2026:AHC:129423

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 9804 of 2026

Vijay Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Rameshwar Gaud, Sunil Kumar Singh,
Umesh Tripathi
Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.

2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.116 of 2026, under Sections 318(4) of B.N.S. 2023 and Section 66D of I.T. Act, Police Station- Cyber Crime, District- Aligarh.

3. The Learned counsel for the applicant contends that the applicant has been falsely implicated in the present case. The complainant alleges that the applicant had duped his brother out of Rs.17,65,000/- The contention of the Learned counsel for the applicant is that the complainant/informant's brother and the applicant had knowingly put up money to earn a profit. The applicant had never cheated the brother of the informant and once loss was suffered, as the money had been invested in a gaming app, the applicant has been blamed by the informant. The Learned counsel for the applicant submits that the applicant has no criminal antecedents and he is in jail since 1.02.2026. A charge-sheet has also been submitted and the applicant is no longer required for any custodial interrogation or any recoveries.

4. The Learned A.G.A., on the other hand, has opposed the prayer for grant of bail and has contended that the applicant is the solitary accused in the present case. The applicant has duped the brother of the informant and

cheated him out of Rs.17,65,000/-. During the investigation, the details of the monetary transaction have been collected, which clearly show the complicity of the applicant in the crime in question.

5. I have considered the submissions made by the Learned counsels for the parties and perused the material brought on the record.

6. The applicant is in jail since 1.02.2026 having no criminal antecedents to his credit. The charge-sheet indicates that the prosecution proposes to examine five witnesses. The offences alleged against the applicant are triable by a Magistrate and the trial against the applicant is not likely to conclude in the near future.

7. Taking into account all the facts and circumstances of the case, a *prima facie* case for bail is made out.

8. The bail application is ***allowed***.

9. Let the accused-applicant- **Vijay Singh**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official

website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 29, 2026
Sachin